

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 291 of 2014  
in DFR No. 1627 of 2014**

**Dated : 28<sup>th</sup> November, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of**

**D. Subrahmanya Bhat**

**...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory  
Commission & Anr.**

**...Respondent(s)**

**Counsel for the Appellant(s):**

**Mr. Anantha Narayana M.G**

**ORDER**

Earlier on 09.09.2014, we have directed the Appellant/Applicant to pay an amount of Rs.20,000/- instead of Rs.1,00,000/- towards Court fee. Again on 14.10.2014, on some circumstances shown by the Appellant/Applicant, under which he is unable to pay the amount of Rs.20,000/-, we modified that Order to the effect that the Applicant has to pay Rs.15,000/- instead of Rs.20,000/-.

Today, the learned Counsel for the Applicant/Appellant again seeks for reduction of court fee as he is unable to pay the same by showing various grounds.

In view of the request made by the learned counsel for the Applicant/Appellant and on the basis of the circumstances explained, we deem it appropriate to make a further reduction. Accordingly, the Applicant is directed to pay Rs.5,000/- as court fee instead of Rs.15,000/-.

After receiving the court fee, the Registry is directed to number the Appeal and post for Admission on 03.12.2014.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

ts/mk